

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 335/MP/2022**

Subject : Petition under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 25(1)(a) & 25(1)(b) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking in-principle approval for procurement of Emergency Restoration System (ERS) for Teestavalley Power Transmission Limited.

Date of Hearing : 14.3.2023

Coram : Shri Jishnu Barua, Chairman  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Teestavalley Power Transmission Limited (TPTL)

Respondents : PTC India Limited and 13 Ors.

Parties Present : Shri Ankur Gupta, Advocate, TPTL  
Shri Abhishek Vats, Advocate, TPTL  
Shri Dhruv Tripathi, PTC

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the Petitioner has been entrusted with the responsibility of construction, operation & maintenance of 400 kV D/c Teesta III – Kishanganj transmission line along with 2 Nos. of line bays and 2 Nos. 63 MVAR switchable line reactors at Kishanganj Switchyard ('the Project') for the purpose of evacuation of power from 1200 MW Teesta III Hydro Electric Project as well as the other Hydro Electric Projects (HEPs) in the State of Sikkim. Learned counsel further submitted that the aforesaid line, of approximately 215 km in length, is presently being utilized for evacuation of about 2100 MW from the various HEPs in the State of Sikkim and the present Petition has been filed seeking in-principle approval for procurement of Emergency Restoration System (ERS). Learned counsel pointed out that Board of the Petitioner in its 66<sup>th</sup> meeting dated 12.12.2018 approved the revised Project cost of Rs.174,629/- including the cost of ERS.

2. In response to the specific query of the Commission as to whether ERS formed part of the original scope of work, learned counsel for the Petitioner sought liberty to file an additional affidavit on the above aspect bringing on record the requisite details.

3. After hearing the learned counsel for the parties, the Commission ordered as under:

(a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve copy of the petition on the Respondents immediately, if not already served and the Respondents to file their reply, if any,



within three weeks with copy to the Petitioner who may file its rejoinder within three weeks thereafter.

(c) The Petitioner to file its additional affidavit regarding number of proposed ERS to be procured and estimate cost of the proposed ERS along with supporting documents thereof within three weeks.

(d) Parties to comply with the above direction within the stipulated timelines and no extension of time shall be granted.

4. The Petition shall be listed for hearing on 8.6.2023.

**By order of the Commission**

**SD/-  
(T.D. Pant)  
Joint Chief (Law)**